GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-2175
ANSWERED ON-19/03/2025

CHALLANS ISSUED TO MINOR DRIVERS

2175. SHRI NEERAJ DANGI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

(a) the details of challans issued to minors during the last two years, State-wise;
(b) the details of accidents caused by minors during the said period, State-wise and district-wise;
(c) earnings made by Government through these challans; and
(d) the details of the stringent steps taken by Government against minors driving vehicles along with the action taken thereon?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (c) The Government in the Ministry of Road Transport and Highways has developed e-challan system, an integrated information technology based web portal, for monitoring and enforcement of challans. The data on the portal is entered by the States/UTs. As per the e-challan database, details of challans issued for violation of traffic rules by minors during the calendar year 2023 to 2024 are as under : -

Sl. No	State/UT	Offence	Total no. of Challan	Revenue Collected (In Rs.)
1	Bihar	Owner or person in-charge of a vehicle permitting an unlicensed person or an under-aged person to drive it (Parents/guardians/ friends permitting minor to drive vehicle), and driving by an under-aged person (minor driving vehicle)	1316	44,27,600
2	Chhattisgarh	Owner or person in-charge of a vehicle permitting an unlicensed person or an under-aged person to drive it (Parents/guardians/ friends permitting minor to drive vehicle), and driving by an under-aged person (minor driving vehicle)	71	1,30,500
3	Delhi	Driving by Minors	22	44,100
4	Jammu and Kashmir	Owner or person in-charge of a vehicle permitting an under-aged person to drive it (Parents or	65	1,36,100

		guardians or friends permitting minor to drive vehicle)		
5	Uttarakhand	Driving by an under-aged person (minor driving vehicle)	22	1,05,500
6	Uttar Pradesh	Driving by an under-aged person (minor driving vehicle)	1	23,150

(b) Government has developed an Integrated Road Accident Database (iRAD) system which has been rolled out in all the States/ UTs. State-wise details of accidents caused by minors during the last two calendar years 2023 and 2024, as per data entered by the State/UTs in the iRAD system, as on date, is attached as per Annexure.

(d) Government has enacted the Motor Vehicles Act, 1988, wherein sufficient provisions has been given to deal with the issue of minors driving vehicles. The Section 199A (Offences by Juveniles) of the Motor Vehicles Act, 1988 provides the following : -

(1) Where an offence under this Act has been committed by a juvenile, the guardian of such juvenile or the owner of the motor vehicle shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly:

PROVIDED that nothing in this sub-section shall render such guardian or owner liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) In addition to the penalty under sub-section (1), such guardian or owner shall be punishable with imprisonment for a term which may extend to three years and with a fine of twenty-five thousand rupees.

(3) The provisions of sub-section (1) and sub-section (2) shall not apply to such guardian or owner if the juvenile committing the offence had been granted a learner's licence under section 8 or a driving licence and was operating a motor vehicle which such juvenile was licensed to operate.

(4) Where an offence under this Act has been committed by a juvenile, the registration of the motor vehicle used in the commission of the offence shall be cancelled for a period of twelve months.

(5) Where an offence under this Act has been committed by a juvenile, then, notwithstanding section 4 or section 7, such juvenile shall not be eligible to be granted a driving licence under section 9 or a learner's licence under section 8 until such juvenile has attained the age of twenty-five years.

(6) Where an offence under this Act has been committed by a juvenile, then such juvenile shall be punishable with such fines as provided in the Act while any custodial sentence may be modified as per the provisions of the Juvenile Justice Act, 2000 (56 of 2000).

Enforcement of the provisions of the Motor Vehicles Act, 1988, lies with the States/UTs.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF RAJYA SABHA UNSTARRED QUESTION NO. 2175 ANSWERED ON 19.03.2025 ASKED BY SHRI NEERAJ DANGI REGARDING CHALLANS ISSUED TO MINOR DRIVERS.

State-wise details of accidents caused by minors (under the age 18 years) from 2023 to 2024 (as reported in iRAD system by States / UTs)

S. No	State Name	Total Accidents caused by Minors
1	ANDAMAN AND NICOBAR	3
2	ANDHRA PRADESH	766
3	ARUNACHAL PRADESH	10
4	ASSAM	412
5	BIHAR	406
6	CHANDIGARH	12
7	CHHATTISGARH	504
8	DADRA AND NAGAR HAVELI & DAMAN AND DIU	11
9	DELHI	231
10	GOA	36
11	GUJARAT	727
12	HARYANA	256
13	HIMACHAL PRADESH	70
14	JAMMU & KASHMIR	237
15	JHARKHAND	137
16	KARNATAKA	751
17	KERALA	645
18	LADAKH	9
19	LAKSHADWEEP	0
20	MADHYA PRADESH	1138
21	MAHARASHTRA	1067
22	MANIPUR	20
23	MEGHALAYA	7
24	MIZORAM	4
25	NAGALAND	5
26	ODISHA	302
27	PUDUCHERRY	67
28	PUNJAB	11
29	RAJASTHAN	450
30	SIKKIM	3
31	TAMIL NADU	2063
32	TELANGANA	361
33	TRIPURA	8
34	UTTARAKHAND	41
35	UTTAR PRADESH	935
36	WEST BENGAL	185

	Total	**11890**

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